

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2408

ANSWERED ON:07.12.2006

FOREIGN PLANE IN NON- FLYING AREA

Barq Shri Shafiqur Rahman;Bhakta Shri Manoranjan;Gaikwad Shri Eknath Mahadeo;Mane Smt. Nivedita;Singh Shri Chandra Bhushan;Singh Shri Kirti Vardhan

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government is aware that recently a foreign plane flown to non - flying area in Delhi;
- (b) if so, whether any enquiry has been conducted in this regard;
- (c) if so, the details alongwith the action taken thereon; and
- (d) the steps taken/being taken to avoid recurrence of such incidents?

**Answer**

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

(a):- Yes, Sir.

(b) and (c):- Yes, Sir. The investigation revealed that on 13.11.2006, a Kuwait Airways Flight KAC-382 had flown over Rashtrapati Bhawan (VIP 89), which is a non - flying zone. The incident occurred due to human error. Pilot of KAC - 382 wrongfully took left turn instead of right and flew over prohibited area and the Approach Controller prematurely cancelled Standard Instrument Departure (SID)for this aircraft.

(d):- Based on findings and recommendations of Investigation Report, Director General of Civil Aviation has taken up the matter with Kuwait Civil Aviation Authority for appropriate action against the pilot. Airports Authority of India has amended the Standard Operating Procedures and made it mandatory to issue normal ATC instructions/ clearances regarding operation of radial etc., whenever SID is cancelled. The involved controller has been de-rostered and subjected to corrective training on SOPs, performance characteristic of the aircraft etc.